

From the above, it would clearly be seen that there is no indiscriminate liberalisation to attract MNCs in the country.

### Currency Notes

157. SHRI RAM NAIK : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware that the Reserve Bank of India (RBI) has clarified that the new 100 rupee note is distinct from 500 note;

(b) whether to make a clear distinction between both the notes for an illiterate, the colour, the breadth, size and pictures of Mahatma Gandhi should be clearly visible to the naked eye;

(c) if so, whether the Government propose to reconsider the problem and ensure that the illiterates are not misled; and

(d) if so, the details thereof ?

THE MINISTER OF FINANCE (SHRI P CHIDAMBARAM) : (a) Yes, Sir

(b) This aspect has been kept in mind while designing the new notes

(c) and (d) Do not arise

### Opening of New Branches of Nationalised Banks in U.P.

158. SHRI D P YADAV : Will the Minister of FINANCE be pleased to state :

(a) the number of branches of nationalised banks functioning in Uttar Pradesh particularly in Sambhal;

(b) whether the present number of banks is not sufficient to meet the needs of people of rural areas, and

(c) if so, the steps taken by the Government to open new branches of nationalised banks in the State particularly in Sambhal ?

THE MINISTER OF FINANCE (SHRI P CHIDAMBARAM) : (a) to (c) The information is being collected and will be laid on the Table of the House

### Motor Accident Claims

159. SHRI SANDIPAN THORAT : Will the Minister of FINANCE be pleased to state :

(a) whether attention of the Government has been drawn to the news item captioned "CJ's compensation formula for motor accident claims" appearing in the *Financial Express* dated February 5, 1997;

(b) if so, the facts and details thereof, and

(c) the action taken by the Government thereon ?

THE MINISTER OF FINANCE (SHRI P CHIDAMBARAM) : (a) Yes, Sir

(b) The news item relates to formulation of a Structured Compensation Formula by the Chief Justice of India for settlement of third party fatal claims arising out of motor accidents. It also points out that the formula is only on interim arrangement

(c) Some anomalies were noticed in the existing Structured Compensation Table contained in the Motor Vehicles Act, 1988, as amended from time to time and Government will take necessary corrective action to rectify these anomalies.

### Welfare Board at Lal Matia Mines

160. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of COAL be pleased to state :

(a) whether the Union Government provide a royalty of Rs 70 crore to the State Government of Bihar for Lal Matia Coal Mine (Bihar) but 10 percent of this royalty which should be spent on welfare activities in Godda District is not being spent since there is no Welfare Board as constituted for the coal mines of Dhanbad district; and

(b) if so, the steps taken by the Government to constitute such a Board there soon ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b) As per information received from Coal India Limited (CIL), for Lalmata Coal Mine, Eastern Coalfields Limited (ECL), has paid the following royalty to Government of Bihar during the last three years

(Figures in Crores of Rs.)

Year	Amount of Royalty
1993-94	10.73
1994-95	23.29
1995-96	45.61
1996-97 (Upto Jan 97)	34.37

Utilisation of the amount collected by way of royalty by the State Government is done as per the decisions taken by it. As such, no information regarding the percentage of the royalty collected for Rajmahal Coal on welfare activities in Godda district is available with the Government of India in the Ministry of Coal

CIL has no system of setting up of welfare boards for each coal producing district of the country. However, the ECL has its own Welfare Board consisting of management representatives and representatives of Central Trade Unions to look after the welfare activities of the company as a whole.